

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

O.A. No. 815/90

Date of Decision: 10-9-93

Faculty Association Lady Hardinge Medical College & Association Hospital & Ors Petitioner

Vs.

Union of India & Ors

Respondents

Coram:

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the Petitioner

Shri Ajit Puddiserry

Counsel

For the Respondents

Shri P.P. Khurana

Counsel

Judgement (Oral) delivered by Hon'ble Mr. I.K.
Rasgotra, Member (A)

I had heard the case on 17.5.1993 and again on 19.7.1993. The short issue raised in the O.A. is that there is a discrimination betweens the Faculty Members of Lady Harding Medical College (LHMC) and corresponding staff in Maulana Azad Medical College (MAMC) and Guru Tegh Bahadur Medical College and Hospital is as much as while the former are eligible for the general poolaccommodation the latter are eligible for the general pool accommodation besides their own pool. I had directed the respondents to bring out clearly the reasons differential treatment given to the Faculty Members of MAMC and Guru Tegh Bahadur Medical College The respondents were also directed and Hospital. to produce the relevant record in this connection. relevant material has, however, been produced justify the differential treatment given to the Faculty Members of MAMC and Guru Tegh Bahadur Medical College and Hospital vis-a-vis the Faculty Members of LHMC. In the absence of any material on record

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which can sustain the differential treatment. I consider it proper to direct the respondents to apply their mind to the problem posed in the D.O. letter written by the then Secretary, Ministry of Health and Welfare oin 14.3.1988 (page 36 of the paper book) and pass a speaking order in regard to the conferment or otherwise of eligibility for general pool accommodation on the Faculty Members of LHMC as the case with the Faculty Members of the MAMC and GTBC&H within two months from the date of communication of this Order. The O.A. is disposed of.

(I.K. Rasgotra)
Member